

NATIONAL COMPANY LAW TRIBUNAL
MUMBAI BENCH, MUMBAI

T.C.P No. 201/(MAH)/2017

CORAM:

Present: SHRI M.K. SHRAWAT
MEMBER (J)

SHRI BHASKARA PANTULA MOHAN
MEMBER (J)

ATTENDENCE-CUM-ORDER SHEET OF THE HEARING OF MUMBAI BENCH OF
THE NATIONAL COMPANY LAW TRIBUNAL ON 20.12.2017

NAME OF THE PARTIES: Sika India Pvt. Ltd.
V/s.
Laybond Constructions Pvt. Ltd.

SECTION OF THE COMPANIES ACT: I & BP Code 2016.

S. No.	NAME	DESIGNATION	SIGNATURE
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7	Adv. Abhishek Sawant Adv. Shobhi P. Nigam	} Advocate for Respondent	
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	Adv. Ranawat of w Adv. Ahmed maquar	} Adv for Petitioner	
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ORDER

TCP 201/I&BC/NCLT/MB/MAH/2017

1. This is a transferred Petition from the Hon'ble High Court.
2. The Learned Representative has stated that the requisite compliances as per Notification dated 29.06.2017 [F. No.1/5/2016-CL-V] GSR 732(E) could not be made. However, seeking liberty as prescribed under the Proviso to this Notification to file a fresh Application/Petition. Granted.
3. Disposed of as "**abated**".
4. Consigned to records.

Sd/-

BHASKARA PANTULA MOHAN

Member (Judicial).

Date : 20.12.2017

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Sd/-

SHRI M.K. SHRAWAT

Member (Judicial)